

CENTRAL ADMINISTRATIVE TRIBUNAL,
JAMMU BENCH, JAMMU

Hearing through video conferencing

Transfer Application No. 62/1301/2020
(SWP.No.1970/2012)

Tuesday, this the 27th day of October, 2020

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed Member (A)

Rehana Batool, D/o. Haji Badiul Zaaman,
R/o. Adul-gund the & distt Kargil,
Aged : Abut 30 years, Occupation : General
Line Teacher.

..... **Applicant**

(By Advocate : Mr. G.M. Bhat – Not present)

V e r s u s

1. State of J&K through its Commissioner Secretary Education,
Department Civil Sectt., Srinagar.
2. Director School Education, Kashmir, Srinagar.
3. Chief Education Officer, Kargil.
4. Zonal Education Officer, Kargil.
5. Headmaster, Government High School, Guma, Kargil.

..... **Respondents**

(By Advocate : Mr. Rajesh Thapa, DAG)

O R D E R (Oral)

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman -

The applicant was working as General Line Teacher in the High School at Laloung. Through an order dated 29.08.2012, she was transferred to the High School, Goma, Kargil and she joined at that place. However, hardly within 15 days, the Chief Education Officer, Kargil, passed an order dated 13.09.2012 cancelling the earlier order of transfer dated 29.08.2012. Challenging the order dated 13.09.2012, the applicant filed SWP.No.1970/2012 in the Hon'ble High Court of Jammu & Kashmir.

2. In view of the re-organization of the State, the Writ Petition has since been transferred to this Tribunal and renumbered as TA.No.1301/2020.

Today, the TA is posted for hearing.

3. There is no representation on behalf of the Applicant. We heard Mr.Rajesh Thapa, learned Dy. Advocate General, for the Respondents.

4. The challenge in this OA is to an order dated 13.09.2012, through which the Chief Education Officer, Kargil, has cancelled an earlier order of transfer dated 29.08.2012. On 19.09.2012, the Hon'ble High Court passed an interim order keeping the impugned order dated 13.09.2012 in abeyance. Thereafter, no progress appears to have been taken place in this case. On the strength of the interim order, the applicant is continuing in the place to which he was transferred through an order dated 29.08.2012. The impugned order dated 13.09.2012, has become infructuous. It is for the respondents to take necessary steps as regards posting of the applicant, if necessary.

5. The TA is accordingly disposed of. There shall be no order as to costs.

**(MOHD. JAMSHED)
MEMBER (A)**

**(JUSTICE L. NARASIMHA REDDY)
CHAIRMAN**

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